

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1839/2021

(Arising out of impugned final judgment and order dated 25-11-2020 in WT No. 400/2020 passed by the High Court Of Judicature At Allahabad)

M/S SAMTEL AVIONICS LTD.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 13162/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 19-04-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr. Arvind P. Datar, Sr. Adv.
Ms. Kavita Jha, AOR
Ms. Swati Agarwal, Adv.

For Respondent(s)

Mr. Balbir Singh, Ld. ASG
Ms. Sunita Rani Singh, Adv.
Ms. Neela Kedar Gokhale, Adv.
Mr. Kush Chaturvedi, Adv.
Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matter tomorrow, i.e. 20.04.2021.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)